

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT NO.III

CA-(CAA)-65(ND)17

IN THE MATTER OF:

M/s. Jak Builders Pvt. Limited

.....PETITIONER

M/s. Jak Group Pvt. Limited

... RESPONDENT

SECTION :

Under Section 230-232

Order delivered on 03.7.2017

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)


For the Petitioner : -

For the Respondent : -

ORDER

None appeared for the petitioner. Despite the second call TODAY and opportunity being given earlier when the matter was posted for hearing on 29.6.2017, no appearance was made on behalf of the petitioner.

In the circumstances, this Tribunal is constrained to dismiss the petition for non-prosecution. Let the file be consigned to records after adhering to necessary formalities.

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
03.7.2017